

GOVERNMENT OF INDIA
MINISTRY OF RURAL DEVELOPMENT
DEPARTMENT OF RURAL DEVELOPMENT

RAJYA SABHA
UNSTARRED QUESTION NO. 1712
TO BE ANSWERED ON 15/03/2023

CONSTRAINTS FACED BY STATES IN IMPLEMENTATION OF PMAY-G

1712 SHRI DIGVIJAYA SINGH:
DR. AMEE YAJNIK:

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether Government has consulted States on constraints faced by them in the implementation of Pradhan Mantri Awas Yojana-Gramin (PMAY-G);
- (b) if so, details thereof and if not, reasons therefor;
- (c) the details of methodology adopted for rates of penalty to be deducted from the administrative fund for PMAY-G in case of delays in implementation by State Governments;
- (d) the details of penalty imposed from the fund mentioned in part (c) above for the month of October 2022, State-wise; and
- (e) the details of progress of Rural Mason Training (RMT) programme to increase availability of trained masons for expeditious construction work under PMAY-G, State-wise?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT
(SADHVI NIRANJAN JYOTI)

(a) & (b) Under the Pradhan Mantri Awas Yojana-Gramin (PMAY-G), there is a well-defined mechanism to get the feedback through end to end transaction based MIS, besides holding regular meetings with the States/UTs to resolve constraints faced in a time bound manner and issue the necessary guidance/ clarifications wherever required. Some of the constraints that PMAY-G has faced are nation-wide lockdown induced by Covid-19 when all construction activities including construction of houses under PMAY-G were affected. Besides, the States have informed that delays are also due to delay in release of Central & State Share from State Treasury to State Nodal Account of PMAY-G, cases of unwillingness of beneficiaries, permanent migration, disputed succession of deceased beneficiaries, delay in allotment of land to landless beneficiaries by the States/UTs and at times General/Assembly/Panchayat elections, unavailability of building materials.

(c) & (d) To accelerate the progress of the scheme and disincentivize delays at various steps, Ministry has decided to impose minor deductions from ensuing tranches of Central Share of Administrative Funds under PMAY-G in cases where there is delay in various stages of sanction/ completion of houses. The amount of deduction imposed is @Rs.10/- per house per month of delay beyond permissible limits for various stages like sanction, release of installments, capturing geo-tagged photographs. For more than 2 months of delay in sanctioning of houses, penalty @Rs.20/- per house is imposed. No deduction has been made in this regard from any State/UT so far.

(e) The State-wise details of progress of Rural Mason Training (RMT) programme under PMAY-G is given at **Annexure**.

Statement in reply to part (e) of Rajya Sabha Unstarred Question No. 1712 to be answered on 15.03.2023 regarding "Constraints Faced by States in Implementation of PMAY-G

Status of RMT under PMAY-G as on 7th March 2023

S.No.	Name of the State/ UT	Enrolled	Assessed	Passed
1	Arunachal Pradesh	0	0	0
2	Assam	3,179	2,876	2,640
3	Bihar	7,106	1,652	940
4	Chattisgarh	33,621	29,189	2,4205
5	Goa	0	0	0
6	Gujarat	8,528	6,983	6,024
7	Haryana	90	60	55
8	Himachal Pradesh	355	0	0
9	Jammu And Kashmir	2,953	2,410	2,171
10	Jharkhand	34,685	23,242	18,308
11	Kerala	20	0	0
12	Madhya Pradesh	53,463	38,014	30,200
13	Maharashtra	23,260	17,950	15,306
14	Manipur	0	0	0
15	Meghalaya	1,031	523	399
16	Mizoram	47	37	32
17	Nagaland	0	0	0
18	Odisha	34,791	29,911	26,004
19	Punjab	0	0	0
20	Rajasthan	21,936	19,722	17,500
21	Sikkim	0	0	0
22	Tamil Nadu	0	0	0
23	Tripura	537	164	152
24	Uttar Pradesh	21,546	14,747	12,681
25	Uttarakhand	557	523	466
26	West Bengal	34,028	28,340	24,805
27	Andaman And Nicobar	0	0	0
28	Dadra And Nagar Haveli & Daman Diu	60	0	0
29	Lakshadweep	0	0	0
30	Puducherry*	-	-	-
31	Andhra Pradesh	77	0	0
32	Karnataka	3,526	2,466	2,046
33	Telangana*	0	0	0
	Total	2,85,396	2,18,809	1,83,934

* Puducherry and Telangana are not implementing PMAY-G
